

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Record of Proceedings**

Petition No.8/2009 (Suo motu)

Coram : Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of Hearing : 19.3.2009

Subject : Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawl schedule by the Uttaranchal Power Corporation Limited, Dehradun

Respondents : Uttaranchal Power Corporation Limited, Dehradun, and Shri S. Mohan Ram, Managing Director, Uttaranchal Power Corporation Limited, Dehradun

Parties present : Shri Shibasish Mishra, Advocate for the respondents
Shri D.K.Jain, NRLDC
Shri Somara Lakra, NRLDC

Learned counsel for the respondents submitted that though the respondents were allowed time up to 5.3.2009 to file reply, he could not do so because of personal reasons, as his mother was admitted in the hospital in Orissa. He sought two weeks time to file a reply as a last opportunity and thereafter the Commission could take a view on the default. The Commission on consideration of the request made permitted the respondents to file replies by 6.4.2009.

2. The petition shall be re-listed for hearing on 16.4.2009.

sd/-
(K.S.Dhingra)
Chief (Legal)